

CS No. 2755/17
ICICI Bank Ltd. Vs. Salman Malit & Anr.

17.06.2020

File received back on transfer. It be checked and registered.

Present: None.

The matter is at the stage of final arguments.

The staff is directed to have a contact with the parties and their counsels for addressing arguments through video conferencing.

Be listed at **2:00 PM**.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/17.06.2020

At 2:00 PM

Present: Ms. Barkha Sharma, Id. Counsel for the plaintiff (presence secured through electronic mode).

None for defendants, who are already ex-parte vide order dated 27.02.2018

Ex-parte final arguments heard.

Be listed for orders on **20.06.2020**.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/17.06.2020

CS No. 14671/16
Sohan Lal Vs. Bidhu Ram

17.06.2020

File taken up today as on the last date of hearing, the file could not be taken up and the matters were adjourned en bloc in pursuance of the orders of Ld. District & Sessions Judge (HQs), Delhi due to lockdown on account of pandemic of COVID-19.

Present: None.

The matter is at the stage of final arguments.

The staff is directed to have a contact with the parties and their counsels for addressing arguments through video conferencing.

Be listed at **1:00 PM**.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/17.06.2020

At 1:00 PM

Present: None.

The staff informed that the Vakalatnamas of Ld. Counsels for the parties do not mention their contract numbers, therefore, they could not have established contact with them.

In view of above, be listed for final arguments on **29.10.2020**.
Longer date is given as this court is dealing with more than 1900 cases at present.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/17.06.2020

RCA DJ 61388/16
Lekh Raj Vs. Inderjeet & Anr.

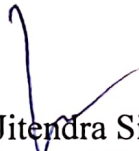
17.06.2020

File taken up today as on the last date of hearing, the file could not be taken up and the matters were adjourned en bloc in pursuance of the orders of Ld. District & Sessions Judge (HQs), Delhi due to lockdown on account of pandemic of COVID-19.

Present: None.

The instant appeal is fixed for arguments on the application under Order XLI Rule 27 CPC.

The staff is directed to have a contact with the parties and their counsel for addressing arguments through electronic mode.



(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/17.06.2020

At 1:00 PM

Present: Shri R. Kumar, Id. Counsel for appellant (presence secured through electronic mode).

The staff informed that Ld. Counsel for the appellant seeks an adjournment for addressing arguments on the aforesaid application on the premise that due to crisis of COVID 19, he is unable to access to his case file which is kept in his Chamber, situated at Greater Kailash.

At request, be listed for arguments on the aforesaid application on **29.10.2020**. Longer date is given as this court is dealing with more than 1900 cases at present.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/17.06.2020